

PUBLIC NOTICE
Notice is hereby given that, my Clients Shroff Apartment Co-Operative Housing Society Limited duly registered bearing Registration No. BOM/WR/HSG/GC/3197/1987-88 having its registered office at Sodavala Lane, Opp. Municipal School, S.V.P. Road, Borivali West, Mumbai 400 092 has received application from Mr. Piyush Rammiklal Kothari and Mr. Sachin Rammiklal Kothari who are the bonafide member along with their father Mr. Rammiklal Premchand Kothari having Share Certificate No. 9 bearing distinctive Nos. A/41 to A/45 (both inclusive) issued by the Society and holding Flat No. A-103 area admeasuring 78.99 square meters Built-up Area in ratio 25:25:50, for transfer of 50% share of deceased Mr. Rammiklal Premchand Kothari died on 06/03/2023 in their favour being only legal heirs.
Any person/s having any objection or claim for transfer of 50% share of deceased member Mr. Rammiklal Premchand Kothari in the aforesaid share certificate in favour of Mr. Piyush Rammiklal Kothari and Mr. Sachin Rammiklal Kothari, shall intimate the undersigned in writing to Mr. NILESH C PARMAR, Advocate & Notary, having address at 201, Navakar Gija Sadan, Near Damodar Medical, Babai Naka, L.T. Road, Borivali (West), Mumbai 400 092 by Registered A.D. within 14 (Fourteen) date of the publication of notice, failing which, it will be presumed that no person/s have any such claim or objection and the Society shall proceed for transfer of Share Certificate.
Sd/-
Place: Mumbai Mr. NILESH C. PARMAR
Date: 22/04/2023 Advocate & Notary

PUBLIC NOTICE
Notice is hereby given to the public at large that my clients Shri. Sairasad Janardan Dhond is the owner of and/or well and sufficiently entitled to Flat No. 19, "B" Wing, 1st Floor, Gautam Nagar Co-operative Housing Society Limited, L. T. Road, Borivali (West), Mumbai - 400 092. That the first Agreement for sale, from the chain of title, duly executed by and between the builder i.e. M/s. Shah Brothers of the first part and Smt. Laxmi Ramnathan of the second part had purchased the said flat from the builder i.e. M/s. Shah Brothers, under Registered Agreement for Sale (herein after referred to as "the said Agreement"). That the said Agreement has been lost and misplaced and is not to be traced despite due diligent efforts.
Any/All persons having any claim, objection to, or upon the said Agreement, flat, or any part thereof by way of lease, inheritance, lien, mortgage, charge e. t.c. and/ or any objection for the said flat should make the same known to the undersigned in writing at the address mentioned below, specially stating therein the exact nature of such claim, if any, together with documentary evidence thereof, within 14 days from the date of publishing of this Notice failing which, any such claim or upon the said property or any part thereof shall be deemed to be waived and my clients would be at liberty to complete the purchase of the said flat without any reference to such claim and/ or objection.
Sd/-
Place: Mumbai Mandar V. Koparkar
Date: 22.04.2023 Advocate

FORM B PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF 'SURYAJYOTI SPINNING MILLS LTD'

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SURYAJYOTI SPINNING MILLS LTD
2.	Date of incorporation of corporate debtor	23/05/1983
3.	Authority under which corporate debtor is incorporated/registered	RoC-Hyderabad
4.	Corporate Identity number / limited liability identity number of corporate debtor	L181007G1983PLC003961
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Burgul Village, Feroq Nagar Village, Feroq Nagar Mandal, Mahabubnagar District, 509202 TG Corporate Office: 105, 7 th Floor, "Surya Towers", Sardar Patel Road, Secunderabad, 500 003, TG
6.	Date of closure of insolvency resolution process	17.04.2023
7.	Liquidation commencement date of corporate debtor	18.04.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Dr. Kondapalli Venkat Srinivas IBBI/PA-001/IP-P00520/2017-2018/10945
9.	Address and e-mail of the liquidator, as registered with Board	# 402, 4th Floor, 6-3-249/6, "Alcazar Plaza & Towers", Road No. 1, Banjara Hills, Hyderabad, Telangana, 500034 kvsrinivas12@gmail.com ip.kvs@assesadvisory.com
10.	Address and e-mail to be used for correspondence with the Liquidator	Dr Kondapalli Venkat Srinivas Liquidator, Suryajyoti Spinning Mills Limited, # 402, 4th Floor, 6-3-249/6, "Alcazar Plaza & Towers", Road No. 1, Banjara Hills, Hyderabad, Telangana, 500034 liquidator.sjsm@aap.co.in cirsuryaj@gmail.com
11.	Last date for submission of claims	18 th May, 2023

Notice is hereby given that the National Company Law Tribunal - Hyderabad Bench II has ordered the commencement of liquidation of **Suryajyoti Spinning Mills Ltd** on 18th April, 2023. The stakeholders of **Suryajyoti Spinning Mills Ltd** are hereby called upon to submit their claims with proof on or before 18th May, 2023, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.
Date : 21.04.2023 Name and signature of liquidator
Place: Hyderabad Dr Kondapalli Venkat Srinivas

IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH
CP (CAA)/31/MB-IV/2023
Connected with
CA (CAA)/204/MB-IV/2021

In the matter of the Companies Act, 2013, AND
In the matter of Section 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013, AND
In the matter of Scheme of Merger by Absorption Between Equinox Realty Private Limited (First Petitioner Company/ Transferor Company) and Shree Balaji Trustee Company Private Limited (Second Petitioner Company/ Transferor Company) and Nirmitt EPC Services Private Limited (Third Petitioner Company/ Transferor Company) and Arkay Holdings Limited (First Non-Petitioner Company/Transferor Company) with Niwas Residential and Commercial Properties Private Limited (Second Non-Petitioner Company/Transferee Company) and their respective shareholders
Equinox Realty Private Limited)... First Petitioner Company/
CIN: U45200MH2008PTC178502) Transferor Company - 1
Shree Balaji Trustee Company Private Limited)... Second Petitioner Company/
CIN: U93030MH2012PTC229114) Transferor Company - 2
Nirmitt EPC Services Private Limited)... Third Petitioner Company/
CIN: U74999MH2008PTC180441) Transferor Company - 3
(The First, Second and the Third Petitioner Company are collectively referred to as "Petitioner Companies" for the sake of brevity)

NOTICE OF HEARING OF PETITION
Joint Petition under Sections 230 to 232 of the Companies Act, 2013 was presented by the Petitioner companies jointly on 13th Day of January, 2023 for sanctioning the Scheme of Merger by Absorption Between Equinox Realty Private Limited (First Transferor Company) and Shree Balaji Trustee Company Private Limited (Second Transferor Company) and Nirmitt EPC Services Private Limited (Third Transferor Company) and Arkay Holdings Limited (Fourth Transferor Company) having Jurisdiction with NCLT Chennai Bench) with Niwas Residential and Commercial Properties Private Limited (Transferee Company) having Jurisdiction with NCLT Chennai Bench) and their respective Shareholders and the Petition was admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench ("NCLT") on 12th Day of April, 2023. The said Petition fixed for hearing before the said Hon'ble Tribunal on 1st Day of June, 2023 at 10.30 a.m. or soon thereafter.
ANY PERSON desirous of supporting or opposing the said Petition should send to the Petitioner's Advocate at their address mentioned hereunder, a notice of his intention, signed by him or his Advocate, with his full name and address, so as to reach the Petitioner's Advocate not later than two days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit intended to be used in opposition to the Petition, should be filed in Hon'ble National Company Law Tribunal, Mumbai Bench at 4th Floor, MTNL Exchange Building, G.D. Somani Marg, near G.D. Somani International School, Cuffe Parade, Mumbai, 400005 and a copy thereof served on the Petitioner's Advocate, not less than Seven days before the date fixed for hearing. The Registered Office of the Petitioner Companies is situated at Essar House, 11, K. K. Marg, Mahalaxmi, Mumbai-400034, Maharashtra, India. A copy of the Petition will be furnished by the Petitioner's Advocates to any person requiring the same on payment of the prescribed charges.
Sd/-
Place: Mumbai Mr. Ajit Singh Tawar
Date: 21.04.2023 Advocate for the Petitioner Companies
Office No. 305/306, Regent Chamber, above Status Restaurant, Bajaj Marg, Nariman Point, Mumbai - 400021

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIKAS PROCON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VIKAS PROCON PRIVATE LIMITED
2. Date of incorporation of corporate debtor	21.04.2016
3. Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309MH2016PTC280060
5. Address of the registered office and principal office (if any) of corporate debtor	SHOP NO.1, 3RD FLOOR, BUILDING NO.9/11, OLD HANUMAN CROSS LANE, KALBADEVI, MUMBAI - 400 002
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 19.04.2023 Date of receipt of order: 20.04.2023 (through NCLT Website)
7. Estimated date of closure of insolvency resolution process	16.10.2023 (90 days from the date of order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Vinod Radhakrishnan Nair Registration No.: IBBI/PA-001/IP-P01352/2018-19/12083 Regd Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Regd Email: vinod@nairca.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Correspondence Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Correspondence Email: vinod@nairca.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: A-108, Om Rachana CHS, Sector-17, Vashi, Navi Mumbai - 400705. Correspondence Email: vinod@nairca.com
11. Last date for submission of claims	04.05.2023 (14 days from appointment of IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/home/downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against **VIKAS PROCON PRIVATE LIMITED** by order dated 19.04.2023; copy made ready and communicated on 20.04.2023 through NCLT website.
The creditors of **VIKAS PROCON PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 04.05.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditors belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Date: 22/04/2023
Place: Mumbai, Surat. Vinod Radhakrishnan Nair
Interim Resolution Professional
IBBI/PA-001/IP-P01352/2018-19/12083

GOVERNMENT OF GOA ELECTRICITY DEPARTMENT OFFICE OF THE CHIEF ELECTRICAL ENGINEER CONTRACT SERVICE CELL

Following Tenders are published -

- 1) Tender No. 02(2023-24)/CSC: Work of conversion of overhead old 11KV line to 11KV insulated conductor of Bhironada feeder from Valpoi Sub-Station to Padeli and Velgem village in the jurisdiction of Sub Division-III, Valpoi.
- 2) Tender No. 03(2023-24)/CSC: Work of conversion of overhead old 11KV line to 11KV insulated conductor of Thana feeder from Valpoi Sub-Station to Thana junction under the jurisdiction of Sub Division-III, Valpoi.
- 3) Tender No. 04(2023-24)/CSC: Work of conversion of 111KV AB cable Keru side into 11KV underground Keru feeder from Village Sanchayat Morlem to Keru village (Phase-II) in the jurisdiction of Section Office Poriem under Sub Division-II(R), Sankhali.
- 4) Tender No. 05(2023-24)/CSC: Work of conversion of 11KV Karapur feeder from overhead line to 11KV underground XLPE cable from 33/11KV Sankhali Sub-Station, under the jurisdiction of Sub Division-II(R), Sankhali.
- 5) Tender No. 06(2023-24)/CSC: Work of conversion of part of 11KV Colvale feeder feeding Pirna village to underground cable system and providing new 200KVA distribution transformer at Dhakli Chanai, Naikwado & Kel Waddo in Pirna village under the jurisdiction of Sub Division-II, Division-XVII, Mapusa-Goa.
- 6) Tender No. 07(2023-24)/CSC: Work of conversion of LT overhead line to underground network and ring feeding at feeder pillar level in the area under Nuverm Section Office, Sub Division-III, Verma.

Details are available on following website from 24/04/2023 <https://eprocure.goa.gov.in/>
For queries e-mail to: csc14ged@gmail.com
Date: 21/04/2023
Place: Panaji Goa. Sd/-
Goa Chief Electrical Engineer
DI/ADVT/141/2023
"Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

M.H. Jadhav, Court Commissioner, Chief Judicial Magistrate Court, Palanpur.

To, Dated: 14-04-2023

1. Sanghavi Exports International Pvt. Ltd. 708, Raheja Center, 7th Floor, Nariman Point, Mumbai 400021.
2. Shri Chandrakantbhai Sanghavi, PN 025 Sanghavi Bungalow, Nr. Indoor Stadium, Opp. Tribhuvan Complex, Athwalines, Surat 395001.
3. Shri Rameshbhai Ravchand Sanghavi, 3, Sanghavi Bungalow, Nr. Indoor Stadium, Opp. Tribhuvan Complex, Athwalines, Surat 395001
4. Shri Kirtibhai Ravchandbhai Sanghavi, Synd 2369/7, Plot No. 04B/4, Tribhuvan Complex, Athwalines, Surat 395001.
5. Smt. Kalpanaben Ravchandbhai Sanghavi, 3, Sanghavi Bungalow, Nr. Indoor Stadium, Opp. Tribhuvan Complex, Athwalines, Surat 395001
6. Smt. Premilaben Kirtibhai Sanghavi, Syn. 2369/7, Plot No.04B/4, Tribhuvan Complex, Athwa lines, Surat, Gujarat-395001

Subject: Take Physical Possession of the secured asset of the Borrowers u/s 14 of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act)
Reference: In the orders of Hon'ble Chief Judicial Magistrate Court, Palanpur CMA No. 97/2023 Date 21/03/2023.
Pursuant to the order passed in the above subject and reference that the undersigned issue notice to the Opponent and informs that as per order passed in the above reference he has been authorised to take the Physical Possession of the below mentioned secured asset along with construction and hand over to Ms. Neelam Patel Authorised Officer of Applicant Omkara Asset Reconstruction Pvt. Ltd. u/s 14 (1) (a) of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (SARFAESI Act)

Description of the asset to be possessed
Property No. 2 Plot No. 14, bearing Sheet No. 39, City Survey No. 587(A), (Aghat Land), situated Near Nyay Mandir (Court) at Town New Deesa, Taluka Deesa, Dist. Banaskantha along with all construction on it.

The undersigned informs you through this notice that the Hon'ble Chief Judicial Magistrate- Palanpur in compliance to the subject order will arrive at the secured asset on date 30.04.2023 at 11.00 hours between Sunrise to Sunset or on any public holiday thereafter between Sunrise to sunset to take Physical possession and to handover the same to the Authorized Officer of Applicant Omkara Assets Reconstruction Pvt. Ltd, namely Ms. Neelam Patel further we will use such force and take assistance as may be deemed necessary from the concerned Police station to take and handover the possession.
M.H. Jadhav, Court Commissioner,
Chief Judicial Magistrate Court, Palanpur

TANFAC INDUSTRIES LIMITED
REGD. OFFICE: 14 SIPCOT INDUSTRIAL COMPLEX, CUDDALORE - 607 005, TAMIL NADU
Website: www.tanfac.com - Email : tanfac.inrvel@anupamrasayan.com - Telephone : +91 4142 239001-5 - Fax : +91 4142 239008

EXTRACT OF STANDALONE AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 31ST MARCH, 2023
(₹ in lakhs)

Sl. No.	Particulars	Quarter ended	Quarter ended	Quarter ended	Year ended	Year ended
		31.03.2023	30.12.2022	31.03.2022	31.03.2023	31.03.2022
		Audited	Unaudited	Audited	Audited	Audited
1.	Total Income Operations (net)	12,182.38	9,968.65	6,828.77	38,286.96	32,357.63
2.	Net Profit / (Loss) for the period (before tax, exceptional items)	3,009.36	2,162.32	922.54	7,546.24	7,194.65
3.	Net Profit / (Loss) for the period before tax (after exceptional items)	3,009.36	2,162.32	922.54	7,546.24	7,194.65
4.	Net profit / (Loss) for the period after tax	2,237.81	1,625.30	705.88	5,612.97	5,328.38
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)	2,239.53	1,625.30	747.58	5,606.17	5,394.87
6.	Paid Up Equity Share Capital (Face Value of ₹ 10/-)	997.50	997.50	997.50	997.50	997.50
7.	Earnings Per Share (of ₹ 10/- each)					
	Basic	22.43	16.29	7.08	56.27	53.42
	Diluted	22.43	16.29	7.08	56.27	53.42

NOTES: The above is an extract of the detailed format of Audited Financial Results filed with BSE Limited, under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
The full format of the Audited Financial Results are available on the BSE Limited website viz., www.bseindia.com and the Company's website, viz., www.tanfac.com
Date : 21.04.2023
For TANFAC INDUSTRIES LIMITED
(K.SENDHIL NAATHAN)
MANAGING DIRECTOR

Public Notice in Form XIII of MOFA (Rule 11(9) (e)) District Deputy Registrar, Co-operative Societies, Mumbai City (3) Competent Authority under section 5A of the Maharashtra Ownership Flats Act, 1963
MHADA Building, Ground Floor, Room No. 69, Bandra (E), Mumbai-400051.
No.DDR-3/Mum./deemed conveyance/Notice/1311/2023 Date: 20/04/2023
Application u/s 11 of Maharashtra Ownership Flats (Regulation of the Promotion of construction, Sale, Management and Transfer) Act, 1963

Public Notice Application No. 45 of 2023
Jogeshwari Sunder Niwas Co-op. Hsg. Soc. Ltd., having address as Plot no. 17, Next to Saraswati Baug, Near Rameshwar Mandir, Jogeshwari (East), Mumbai - 400 060. Applicant Versus. 1) Mr. Vithal Shankar Wagle, 2) Mr. Prabhakar Shankar Wagle, 3) Mrs. Savitribai Kashinath Wagle, 4) Mr. Ramesh Kashinath Wagle, 5) Mr. Shashikant Kashinath Wagle, 6) Mr. Vijay Kashinath Wagle, Last known address at Plot No. 17, Next to Saraswati Baug, Near Rameshwar Mandir, Jogeshwari (East), Mumbai - 400 060 7) M/s. Om Trinetri Builders, Last known address at Plot No. 17, Next to Saraswati Baug, Near Rameshwar Mandir, Jogeshwari (East), Mumbai - 400 060.....
Opponent/s and those, whose interest have been vested in the said property may submit their say at the time of hearing at the venue mentioned above. Failure to submit any say shall be presumed that nobody has any objection to this regard and further action will be taken accordingly.
Description of the Property :-

Claimed Area	
Unilateral Deemed conveyance of land admeasuring 633.20 sq. mtrs. bearing CTS No. 126, 126/1 to 3 of village Ismailia in Andheri Taluka within Registration District of Mumbai Suburban and structure standing thereon.	

The hearing is fixed on 04/05/2023 at 03:00 p.m.
Sd/-
(Rajendra Veer)
District Deputy Registrar,
Co-operative Societies, Mumbai City (3)
Competent Authority
U/s 5A of the MOFA, 1963.

ई - प्रोक्वोरमेंट सेल
मुख्य अभियंता का कार्यालय, कम्बाईन्ड ऑफिस बिल्डिंग
भवन निर्माण विभाग, झारखण्ड, रांची

ई-प्रोक्वोरमेंट नोटिस
टेन्डर रेफरेंस नं०-BCD/CE/9/Bokaro/2023-24 दिनांक-21-04-2023

Sl.No	कार्य का नाम	प्राक्कलित राशि (₹)	कार्य पूरा करने की अवधि
1	i Construction of 2 Multipurpose Hall and additional 16 Class room in 10+2 High school Mahal under chandankiyari Block in Bokaro District.	Rs.3,64,34,700.00	11 Months
	ii Construction of 2 Multipurpose Hall and additional 16 Class room in 10+2 High school Gomiya under Gomiya Block in Bokaro District.	Rs.3,64,34,700.00	11 Months

वेबसाइट पर निविदा प्रकाशन की तिथि 27-04-2023
वेबसाइट पर बिड प्रॉफिट के लिए अंतिम तिथि/समय 17-05-2023 up to 11:00 A.M
निविदा प्रकाशित करने वाले कार्यालय का नाम एवं पता मुख्य अभियंता का कार्यालय, कम्बाईन्ड ऑफिस बिल्डिंग, भवन निर्माण विभाग, लार्डन टैंक रोड, रांची।
प्रोक्वोरमेंट पदाधिकारी का सम्पर्क संख्या 9631476651
ई-प्रोक्वोरमेंट सेल का हेल्पलाइन संख्या 990599979

किसी भी प्रकार का बदलाव <http://jharkhandtenders.gov.in> पर देखा जा सकता है।
अन्य किसी भी प्रकार की सूचना <http://jharkhandtenders.gov.in> पर देखा जा सकता है।
Note: UCAN Registration is mandatory for the Bidders
PR 295755 Building(23-24).D

नोडल पदाधिकारी
ई - प्रोक्वोरमेंट सेल,
मुख्य अभियंता का कार्यालय,
कम्बाईन्ड ऑफिस बिल्डिंग,
भवन निर्माण विभाग, लार्डन टैंक रोड, रांची

Aditya Birla Money Ltd.
Regd. Office: Indian Rayon Compound, Veraval - 362 266, Gujarat; CIN: L65993G1995PLC064810; Email: abml.investorgrievance@adityabirlacapital.com; Website: www.adityabirlamoney.com; Tel: +91-44-49490000; Fax: +91-44-22501095.

Total Income - YOY **19%** FY 23
PBT - YOY **31%** FY 23
RoE **37%** FY 23

Statement of Audited Financial Results for the Quarter and Financial Year Ended March 31, 2023
(Rupees in Lakhs) Except per share data

Sr No.	Particulars	Quarter Ended		Year Ended	
		March 31, 2023	March 31, 2022	March 31, 2023	March 31, 2022
		(Audited)	(Audited)	(Audited)	(Audited)
1.	Total Income from Operations	6,590.59	6,036.75	26,295.54	23,131.39
2.	Net Profit / (Loss) for the period (before tax, Exceptional and / or Extraordinary items)	977.17	953.87	4,667.76	3,568.23
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary items)	977.17	953.87	4,667.76	3,568.23
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary items)	736.56	762.27	3,390.22	2,613.28
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	736.30	769.61	3,447.23	2,629.79
6.	Paid-up Equity Share Capital (Face Value of Re.1/- each)	564.53	563.75	564.53	563.75
7.	Reserves (excluding Revaluation Reserve)	10,352.69	6,879.55	10,352.69	6,879.55
8.	Securities Premium Account	536.17	495.25	536.17	495.25
9.	Debt Redemption Reserve*	-	-	-	-
10.	Capital Redemption Reserve*	-	-	-	-
11.	Net Worth	10,917.22	7,443.30	10,917.22	7,443.30
12.	Outstanding Debt	87,589.75	71,712.99	87,589.75	71,712.99
13.	Outstanding Redeemable Preference Shares (Nos. in Lakhs)	16.00	16.00	16.00	16.00
14.	Debt Equity Ratio (No. of Times)	8.02	9.63	8.02	9.63
15.	Debt Service Coverage Ratio (No. of Times) (Annualised)	0.11	0.10	0.10	0.08
16.	Interest Service Coverage Ratio (No. of Times)	1.75	2.35	2.11	2.62
17.	Earnings Per Equity Share (of Re.1/- each)				
	(a) Basic	1.30	1.35	6.01	4.64
	(b) Diluted	1.30	1.35	6.01	4.63
	(Not Annualised) (Not Annualised)	(Annualised)	(Annualised)	(Annualised)	(Annualised)

Notes:
1. The above results have been reviewed by the Audit Committee and approved by the Board of Directors at its Meeting held on April 21, 2023.
2. The above is an extract of the detailed format of Audited Financial Results filed with the Stock Exchanges under Regulation 33 and 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. For the items referred in relevant sub-clauses of Regulation 52(4) of the SEBI Listing Regulations, the pertinent disclosures have been made to the Stock Exchanges viz. National Stock Exchange of India Limited and BSE Limited and the full format of the Audited Financial Results is available on the Stock Exchange websites, www.nseindia.com and www.bseindia.com and on the Company's website www.adityabirlamoney.com.
3. The Net Worth is calculated as per Regulation 2(1)(s) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 with Section 2(57) of the Companies Act, 2013.
4. The previous period figures have been regrouped/rearranged wherever necessary.
5. * Given the nature of the company's business this ratio is not considered to be applicable.
By Order of the Board
For Aditya Birla Money Limited
Tushar Shah
Director
DIN: 00239762